

SHRI RAVINDRA VARMA: The hon. member pointed out to the list of business for next week and said, it was heavily congested. The Business Advisory Committee has allocated hours for these various items and we feel that within the time at our disposal, if there is nothing unforeseen, and no attack is mounted by any section, particularly, on the time of the House it will be possible for us to get through this agenda. He referred to the Ministries of Defence Planning and External Affairs which are high up in the sky, "Up above the World so high", that no guillotine can touch them. His main point was that the annual reports must be made available in time. I can assure him that every effort will be made to see that the annual reports reach hon. members in time so that the discussions can be meaningful.

13.12 hrs.

**PUNJAB EXCISE (DELHI
AMENDMENT) BILL***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to move for leave to introduce a Bill further to amend the Punjab Excise Act, 1914 as in force in the Union territory of Delhi.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Punjab Excise Act, 1914 as in force in the Union territory of Delhi."

The motion was adopted.

SHRI SATISH AGARWAL: I introduce** the Bill.

**STATEMENT RE. PUNJAB EXCISE
(DELHI AMENDMENT) ORDINANCE**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Excise (Delhi Amendment) Ordinance, 1979.

13.13 hrs.

MATTER UNDER RULE 377

EMERGENCY EXCESSES INQUIRY

AUTHORITY, MANIPUR.

MR. SPEAKER: There is only one statement under rule 377. Mr. Sathe. You have to confine yourself to the statement you sent originally. No additions should be made. I have not gone into the additions.

SHRI VASANT SATHE (Akola): I want to raise a very serious matter with your kind permission. It is reported that when Mrs. Indira Gandhi received a letter for the first time from the Trikha Commission asking her to appear before him, a communication was sent to him immediately by her counsel requesting him to disclose his terms of reference and the notifications under which he was appointed. Strangely no reply was received to this communication, but another letter was received asking her to appear on another date which is now this 19th, to answer why contempt proceedings should not be started against her and why she should not be imprisoned. I have given a copy of that.

The request to the aforesaid effect was again repeated by Mrs. Gandhi's counsel but once again it was totally ignored and all that came to the notice of Mrs. Indira Gandhi and her counsel was a report in the newspaper that

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**Introduced with the recommendation of the President.